

**KARNATAKA ORDINANCE NO. 1 OF 2012**

**THE KARNATAKA MUNICIPAL CORPORATIONS AND CERTAIN OTHER LAW (AMENDMENT)**

**ORDINANCE, 2012**

**Arrangement of Sections**

**Sections:**

1. Short title and commencement
2. Amendment of the Karnataka Act 14 of 1977
3. Amendment of the Karnataka Act 22 of 1964

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(Promulgated by the Governor of Karnataka in the sixty-third year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 14<sup>th</sup> day of March, 2012)

An Ordinance further to amend the Karnataka Municipal Corporations Act, 1976 and the Karnataka Municipalities Act, 1964.

Whereas both the Houses of the state legislature are not in session and His Excellency the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action, further to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) and the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) for the purposes hereinafter appearing;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, His Excellency the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

**1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Municipal Corporations and certain other law (Amendment) Ordinance, 2012.**

(2) It shall come into force at once.

**2. Amendment of the Karnataka Act 14 of 1977.-** In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977),-

(1) in section 102D, in sub-section (3), the proviso shall be omitted;

(2) in section 102H, in sub-section (2), for the words "a Secretary and such other officers", the words "officers and staff" shall be substituted;

(3) in section 102P, in sub-section (1), the word "year" shall be omitted;

(4) in section 102R, in sub-section (1), for the words "make rules", the words "make regulations" shall be substituted; and

(5) in section 150,-

(i) for sub-sections (2-A) and (2-B), the following shall be substituted, namely:-

“(2-A) Subject to the provisions of any law for the time being in force, the audit of all transactions of receipts and expenditure of Municipal Corporations shall be subject to technical guidance and supervision of the Comptroller and Auditor General of India and he shall send the annual technical inspection report to State Government for being placed before both Houses of the State Legislature.

(2-B) The Controller, State Accounts Department shall send Consolidated Annual Audited Report pertaining to all Municipal Corporations to the State Government for being placed before the State Legislature.”

(ii) sub-sections (2-C) and (2-D) shall be omitted.

**3. Amendment of the Karnataka Act 22 of 1964.**- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964),-

(i) in section 290, in the proviso to sub-section (1), for the words “expenditure in a municipality”, the words “audit of all city Municipal Councils, Town Municipal Councils and Town Panchayats” shall be substituted; and

(ii) in section 295, for sub-sections (6) and (7), the following shall be substituted, namely:-

“(6) The Controller, State Accounts Department shall send consolidated Annual Audit Report pertaining to all City Municipal Councils, Town Municipal Councils and Town Panchayats to the State Government for being placed before the State Legislature.

(7) The Comptroller and Auditor General of India shall send the Annual Technical Inspection Report under sub-section (1) of Section 290 to the State Government for being placed before the State Legislature.”

**H.R.BHARDWAJ**  
GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

**G.K. BOREGOWDA**  
Secretary to Government,  
Department of Parliamentary Affairs and Legislation